

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 2125**  
TO BE ANSWERED ON 15.03.2021

**Withdrawal of incentive given to flyash brick industries**

2125. SHRI SUSHIL KUMAR MODI

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is going to withdraw incentive given till now, by flyash Notification vide S.O. 763(E) dated 1.9.1999 and further amendments till 2016;
- (b) whether in draft notification announced vide O.M. No.HSM09/01/2019 reserving twenty per cent of dry Electrostatic Precipitator (ESP) flyash for supply, free of cost to flyash brick manufacturers, has been proposed to be abolished;
- (c) whether the said draft Notification proposes to abolish compulsory usage of flyash products by Government construction agencies; and
- (d) if so, whether Government would like to continue the earlier policy of promoting flyash bricks?

**ANSWER**

**MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(SHRI BABUL SUPRIYO)**

- (a) to (d) The Government has proposed a Draft Fly Ash Notification that has been shared with stakeholder Ministries/Departments/ Organisations, for their initial views. This aims at a comprehensive review of the existing Principal Notification and its amendments for achieving 100% utilization of fly ash generated by Coal / Lignite Thermal Power Plants. In the proposed Draft, it envisages the mandatory use of ash based products including ash bricks, tiles, sintered ash aggregate in Government building construction projects (Central, State & Local authorities, Govt. undertakings, other Govt. agencies) located within a radius of three hundred kilometres from coal or lignite based thermal power plant.

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